

**Nathpa-Jhakri Hydro-Electric project**

\*212. PROF MADHU DANDA-  
VATE:

SHRIMATI PRAMILA  
DANDAVATE:

Will the Minister of ENERGY be pleased to state:

(a) whether it is true that the Nathpa-Jhakri Hydro-electric Project jointly envisaged by Haryana and Himachal Pradesh is awaiting construction because both the States do not have adequate funds for the hydel project;

(b) whether the two States have asked for Central assistance for the construction of the project; and

(c) if so, what is the response of the Central Government to the request from the two States for Central assistance?

THE MINISTER OF ENERGY (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) and (b). Haryana and Himachal Pradesh have entered into an agreement for execution of this Project. They have also requested Central participation.

(c) A final view has not been taken on this.

PROF. MADHU DANDAVATE: Before I put the supplementary, I want to bring to your notice number of rulings that have been given by the past Speakers that whenever number of parts of a question are asked, as far as possible, the answer should be given separately. Now I find that in practice they deliberately combine certain parts of the question so that some parts of the question remain unanswered. For instance, to point out to you, in this Question there was Part (b) which said—

“whether the two States have asked for Central assistance for the construction of the project;”.

Now, that part is not replied anywhere at all! They club and in clubbing the question it has disappeared.

MR. SPEAKER: Ask the supplementary for this.

PROF. MADHU DANDAVATE: No, Sir. For future guidance please repeat the ruling of the past that as far as possible, separate answers should be given.

MR. SPEAKER: We will do it.

PROF. MADHU DANDAVATE: My first supplementary: Because the Oil import bill has gone up from Rs. 3,000 crores to Rs. 5,000 crores, is it not necessary that we should lay more stress on hydel projects and in view of this, will the Government be prepared to give more financial assistance to a number of States, who voluntarily come forward either severally or in combination and ask for financial assistance? What would be the attitude and response of the Government?

SHRI A. B. A. GHANI KHAN CHAUDHURI: Mr. Speaker, Sir, Haryana and Himachal Pradesh have entered into a bilateral agreement to execute this project. They have constituted a management authority for execution of this project. These two States have also requested for Central participation and have agreed that the project can be executed by the N.H.P.C. This is a completely new thing. What Haryana and Himachal Pradesh are asking for is a completely new thing. Actually, what has happened is that the Central Electricity Authority gave its approval to this project under the Central Electricity Authority and Himachal Pradesh and Haryana say that they themselves will do it. In that case there are other complications. States like U.P. and Rajasthan are also demanding a share. This will create lot of difficulties. The Chief Ministers of Haryana and Himachal Pradesh met me and I told them that this idea will be sent to this Planning Commission and

This will be examined and then only we can give our views.

**PROF. MADHU DANDAVATE:** In reply to parts (a) and (b) of the Question, then Hon. Minister said that Haryana and Himachal Pradesh have entered into an agreement for execution of this project and they have also requested for Central participation. Now, when they are expecting Central participation, obviously they also require Central assistance—financial assistance. Therefore, my second supplementary is, what exactly is the cost of this particular plan and out of that cost how much financial assistance Haryana and Himachal Government have demanded from the Centre and what exactly would be the response?

**MR. SPEAKER:** Let us first differentiate between 'assistance' and 'participation'. Assistance can be technical also. Whether they want financial assistance or participation?

**PROF. MADHU DANDAVATE:** I have used the word 'financial assistance'.

**SHRI A. B. A. GHANI KHAN CHAUDHURI:** This is a new thing. Whenever the Central Electricity Authority wanted to execute the project the Central Electricity Authority executes the project. The question of financing by different States does not arise.

This project will require at the present moment the estimate is—Rs. 500 crores. This is a very big project of 1000 Megawatt power. So, what I have said is about the new offer from Himachal Pradesh and Haryana Governments.

**PROF. MADHU DANDAVATE:** Sir, he has not replied to my question. The total cost is Rs. 500 crores. How much are Himachal Pradesh and Haryana likely to spend and how much do they require from the Centre?

**SHRI A. B. A. GHANI KHAN CHAUDHURI:** This, we have not discussed.

**MR. SPEAKER:** You have not gone into details.

**SHRI A. B. A. GHANI KHAN CHAUDHURI:** Yes, Sir.

**SHRIMATI PRAMILA DANDAVATE:** My first question is this. If the gestation period of the plant is increased, the cost of the project is also going to increase. Hence, will the Central assistance be expedited and will the decision regarding the project be taken the earliest? What time would Government take to take the decision?

**THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE):** Is clubbing allowed now? (*Interruptions*)

**MR. SPEAKER:** When God has united them, how can you!

**SHRI A. B. A. GHANI KHAN CHAUDHARI:** It will go to the Planning Commission. The Planning Commission has to agree to the proposal of Haryana and Himachal Pradesh. At the present moment, we cannot say anything.

**SHRI VIRBHADRA SINGH:** The States of Haryana and Himachal Pradesh have entered into an agreement to execute this project. According to the information available with us, it is the Central Government which has shown its interest to participate in this. On the basis of that, a request has been made to the Union Ministry of Energy for the Centre's participation. I would like to know from the hon. Minister by when the final decision regarding the participation of the Central Government in this project will be taken. Secondly, in the event of the Central Government deciding that it will not be possible or feasible for it to participate in this project, I would like to know whether the Central Government will come forward with liberal financial assistance to the

two States to complete this project in view of the power shortage in the country and in view of the fact that it is a major project which is capable of producing over 1,000 megawatts of electricity.

MR. SPEAKER: Earlier, the better.

SHRI A. B. A. GHANI KHAN CHAUDHURI: If it is a Central Project, the question of finance from the States does not arise. Now, the latest development is that Himachal Pradesh and Haryana want to do the job themselves and they have given us a new offer. We are starting with this new offer. It will go to the Planning Commission.

MR. SPEAKER: Decide at the earliest.

#### Nationalisation of Oil India Limited

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\*213. SHRI SURYA NARAYAN SINGH;

SHRI K. A. RAJAN:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the nationalisation of Oil India Limited has been delayed;

(b) if so, when was the decision taken to this effect; and

(c) the reasons for delay in its implementation?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) Negotiations with B.O.C. for the takeover of whole or part of their interest in O.I.L. started in September, 1976.

(c) Various aspects of the issue are under the active consideration of the Government and it is not in public

interest to disclose any details at this stage.

श्री सूर्य नारायण सिंह : अध्यक्ष महोदय, 1976 से ही इस बात की चर्चा चल रही है कि आयल इन्डिया का नेशनलाइजेशन किया जाए और 1976 में जब पेट्रोलियम मिनिस्टर, श्री के० डी० मालवीय थे, उन्होंने भी इस बात का आश्वासन दिया था कि राष्ट्र के हित में वी० ओ० सी० राष्ट्रीयकरण किया जाएगा। जब 1977 में जनता पार्टी की सरकार बनी तो उस बक्त बहुगुणा जी ने भी यह आश्वासन दिया था और इस बात की जांच करने के लिए एक पैनल भी बनाया था कि कितना शीघ्र और किस तरह से इसका राष्ट्रीयकरण किया जाए। इस सब को चार-पांच साल हो चुके हैं लेकिन अभी तक आप किसी निष्कर्ष पर नहीं पहुंचे हैं। जबकि सरकार की नीति भी एक्सप्लोरेशन और डिस्ट्रिब्यूशन पर कठोर नियंत्रण स्थापित करने की है। फिर ऐसे महत्वपूर्ण उद्योग का अविलम्ब राष्ट्रीयकरण न करने के क्या कारण हैं? इसके राष्ट्रीयकरण में विलम्ब क्यों किया जा रहा है?

श्री दलबीर सिंह : अध्यक्ष जी, यह मामला गवर्नमेंट के एक्टिव कंसीडरेशन में है। इसमें थोड़ा समय लगेगा। अब तक जो इसमें समय लगा है उसकी कई वजूहात हैं। असम आयल कम्पनी का मामला भी आया और यह मामला भी था। ये सारे मामले मिला कर के करने में समय लगता है और इसीलिए इसमें समय लगता गया। यह मामला गवर्नमेंट के विचाराधीन है और इसमें कुछ महीने और लगेगे।

श्री सूर्य नारायण सिंह : क्या वी० ओ० सी० से कम्पेनसेशन के सवाल पर हिच हो रही है? बर्मा आयल कम्पनी और आयल इन्डिया कम्पनी के 50-50 परसेंट इक्विटी शेअर्स हैं और कुल मिला कर 28 करोड़